

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:4641

ANSWERED ON:18.04.2001

PAY SCALE REVISION OF HSK GR-I AND MASTER CRAFTSMAN OF DEFENCE

ANANDRAO ADSUL

**Will the Minister of DEFENCE be pleased to state:**

(a) whether the demands of pay scale revision of HSK Gr-I and Master Craftsman of Defence at par with Railways, grant of intergrade to the Industrial Employees and accumulation and encashment of earned leave up to 300 days in accordance with recommendation of the Fifth Central Pay Commission have since been settled;

(b) if not, the reasons therefor; and

(c) the time by which these demands are likely to be settled?

**Answer**

MINISTER OF DEFENCE (SHRI JASWANT SINGH)

(a) to (c): The demand of Defence civilian employees for pay scale revision of HSK Gr-I and Master Craftsman at par with those of Railways is not as per recommendations of the Fifth Central Pay Commission, while the other two demands regarding grant of intergrade ratio and accumulation of earned leave upto 300 days are part of the Fifth Central Pay Commission recommendations. All the three demands have not been settled so far because the issues have wider ramifications both in terms of financial as well as personnel aspects and this require consultation with various Ministries/Departments. No definite time frame for settlement of the demands can be given.